

Khairul HaqueVs State of Assam

19.09.2022

Today was fixed for C/D.

C/D received.

Heard Id. APP and Id counsel for the petitioner. Perused the C/D and the C/R.

From the materials available in the record as well as the C/D it appears that the accused Md. Khairul Haque @ Islam has direct involvement with the incident, the investigation of the case is not yet completed, cash money was recovered from his house, the case was registered only on 20-08-22. As such granting pre-arrest bail to the accused Md. Khairul Haque at this stage may hamper the investigation. Hence, the B.P. is rejected at this stage.

Send back the C/D.

This Misc. Crl. (Bail) case is disposed of.